GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

RAJYA SABHA UNSTARRED QUESTION NO. 399

TO BE ANSWERED ON: 09.12.2022

PROCUREMENT BY NICSI IN VIOLATION OF INSTRUCTIONS

399. SHRI SANJAY SINGH:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that NICSI procured hardware and software worth about Rs. 890 crore in violation of General Financial Rules, 2005 and departmental instructions during the Financial Years 2017-18 and 2018-19;
- (b) if so, the details thereof and if not, whether Proprietary Article Certificate (PAC) was obtained for this purchase;
- (c) the manufacturing company from which the articles were purchased; and
- (d) whether any steps have been taken to investigate the irregularities and action taken against the culprits?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a) to (d): No Sir. During the financial year 2017-18 and 2018-19, all procurements were done as per General Financial Rules, 2005.
